

ITEM NOS.36+61

ITEM NO.36

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2332/2025

[Arising out of impugned final judgment and order dated 13-11-2024 in CRASJ No. 3487/2024 passed by the High Court of Judicature at Patna]

BALESHWARI DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

FOR ADMISSION

IA No. 39596/2025 - EXEMPTION FROM FILING O.T.

IA No. 39595/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

ITEM NO.61

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2353/2025

[Arising out of impugned final judgment and order dated 13-11-2024 in CRASJ No. 3698/2024 passed by the High Court of Judicature at Patna]

BALESHWARI DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

[TO BE TAKEN UP ALONGWITH ITEM NO.36 I.E. SLP(Crl) No. 2332/2025.] FOR ADMISSION

IA No. 40061/2025 - EXEMPTION FROM FILING O.T.

IA No. 40065/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(Crl) No. 2358/2025 (II-A)

FOR ADMISSION

IA No. 40117/2025 - EXEMPTION FROM FILING O.T.

IA No. 40116/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 17-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) : Mr. Chander Uday Singh, Sr. Adv
Mr. Yash S. Vijay, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Tag along with SLP(Crl.) No. 13924/2024.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)